



**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**PUBLIC INTEREST LITIGATION (PIL) No. - 841 of 2026**

Kuldeep

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Addl. Chief Secy. Nagar  
Vikas Lko. And 3 Others

.....Respondent(s)

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|---------------------------|---------------------------------------------|
| Counsel for Petitioner(s) | : Ashok Kumar Bajpai, Satyendra Kumar Gupta |
| Counsel for Respondent(s) | : C.S.C., Shailendra Singh Chauhan          |

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.  
HON'BLE MANJIVE SHUKLA, J.**

1. Heard learned counsel appearing on behalf of the parties.
2. Shri S.S. Chauhan, learned counsel says that in compliance of the earlier order, the area has been cleaned, the garbage dumping spot has been cleaned and further certain other actions have also been taken. He placed before the Court certain photographs and instructions. Learned counsel for the petitioner refutes the submission and says that there is no cleaning at all.
3. Let an affidavit be filed in this regard, keeping in mind the earlier order dated 03.09.2026 within a period of one week.
4. List/Put up this case on **09.10.2026, as fresh.**
5. At this stage, Shri S.S. Chauhan, learned counsel appearing for the Nagar Nigam says that while preparing the layout plan etc., the development authorities do not assign any space for garbage dumping / collection, with the result that this creates a problem subsequently when the colonies become developed, nor is any such provision made for installation of transformers, with the result that such transformers are installed on road side, which creates a hindrance in movement and other inconvenience.

6. This is a matter which requires consideration, as it is related to town planning and has a bearing on healthy, hygienic and safe living of the residents of a colony, which are developed by development authorities including the Avas Evam Vikas Parishad.

7. Let a Suo Motu Public Interest Litigation be registered separately by the Registry on the aforesaid subject and ancillary subjects titled "In Re - Layout Plan / Town Planning and Provision of Necessary Amenities". The Suo Motu P.I.L. shall be placed before the concerned Court on **16.10.2026 as a fresh matter.**

8. A copy of this order shall be kept on the records of the Suo Motu Public Interest Litigation.

9. Office shall array the State of Uttar Pradesh through its A.C.S./Principal Secretary, Housing and Urban Planning, Government of U.P., Lucknow, A.C.S. / Principal Secretary, Urban Development, Government of U.P., Lucknow, the Housing Commissioner, U.P. Avas Evam Vikas Parishad, Lucknow, Chief Town and Country Planner, Lucknow, Lucknow Development Authority through its Vice Chairman, Municipal Corporation, Lucknow through its Municipal Commissioner, U.P. Power Corporation through its Managing Director and Madhyanchal Vidyut Vitaran Nigam Ltd. through its Managing Director as opposite parties in the said proceedings.

10. Notice of the proceedings shall be given to the Chief Standing Counsels / Standing Counsels for the opposite parties by the Office itself, in the form of a copy of this order and the fact that such a Suo Motu Public Interest Litigation has been registered.

11. The reference of the said Suo Motu P.I.L. would be the necessary amenities / spaces to be provided while preparing a layout plan for a city or town or a colony within the city or town and while town planning, keeping in mind the changing needs of time and the necessity to keep abreast of such need by anticipating the future needs also.

**September 30, 2026**

Lokesh Kumar

**(Manjive Shukla,J.) (Rajan Roy,J.)**